879

general public as was done in the past by segregating the localities of the Scheduled Caste_s outside the villages?

SHRI MEHR CHAND KHANNA: We do not look at this matter from a narrow angle. It is a question of the availability of lands and we take the jhuggi dwellers wherever they are and whoever they are.

SHRI FARIDUL HAQ ANSARI: The hon. Minister said that these lands are developed. In what way the lands are developed, may I know? Is drinking water provided there and are sanitary arrangements made?

SHRI MEHR CHAND KHANNA: We have so far developed these somewhere near Moti Bagh. I have been there. We have taken the area, levelled it, provided water also. We are trying to provide all possible amenitieswater and various other things as far as possible.

SHRI B. K. GAIKWAD: Are Government aware that wherever they are, in those localities there are no water taps nor even the sanitary arrangements such as latrines, urinals etc?

SHRI MEHR CHAND KHANNA: It must be realised that it is a very big problem. Our honest effort is to provide water and all these amenities but sometimes these are not readily available. There is so much pressure on civic services in Delhi.

QUARTERS TO JHUGGI DWELLERS

- •174. SHRI B. K. GAIKWAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that security deposit is taken for the quarters allotted to jhuggi dwellers in Delhi on subsidised monthly rent:
- (b) whether it is a fact that an assurance has been given to the jhuggi

dwellers that the amount of security deposit will be taken in twelve monthly instalments;

- (c) whether it is a fact that in spite of the above assurance, some officers go and demand the amount of security deposit in a lumpsum and if it is not so given, the household belongings are attached and sold by public auction; and
- (d) what action Government have taken against such officers for breach of assurance?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) The Jhuggis and Jhonpris Removal Scheme contemplates allotment of developed plots only, for which no security deposits are taken from the jhuggi dwellers. The Municipal Corporation have, however, allotted a few-houses built under the Slum Clearance Scheme to the ihuggi dwellers for which security deposits are taken from the allottees.

- (b) and (c) A few families were allowed to make security deposits for the houses in 12 monthly instalments. The Municipal Corporation has taken action against those families only who failed to pay their instalments regularly.
- (d) The officers have done nothing irregular and hence the question of taking action against them does not arise.
- SHRI B. K. GAIKWAD: May I know whether it is a fact that the Government charge subsidised rent for these quarters at the rate of Rs. 13.50 per month plus Rs. 2 as conservancy charge?

SHRI JAGANATH RAO: Yes, that is

SHRI B. K. GAIKWAD: Are Government aware that the income of these people is not more than Rs. 50 to Rs. 60 per month and therefore it has become impossible for them to pay this?

S8i

SHRI JAGANATH RAO: It has come to the notice of Government—the hard ship caused to these allottees. The question is under consideration whether the monthly rent should be reduced to Rs. 8 per month.

KIDNAPPING OF A MEMBER OF THE NATIONAL OLUNTEER FORCE BY PAKISTANIS

*175. Shri FARIDUL HAQ ANSARI: Will the Prime Minister be pleased to state whether any reply has been received from the East Pakistan Government *to* the protest made by the Government of West Bengal in connection with the kidnapping of a member of the National Volunteer Force from the India territory in March, 1962?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): No reply has so far been received by the Government of West Bengal from the Government of East Pakistan.

Our Deputy High Commissioner in Dacca who had also lodged a protest with the East Pakistan Government has received a reply from the East Pakistan Government stating that Shri P. K. Das, a member of the National Volunteer Force, was arrested by the Pakistan Police for offence under Pakistan (Control of Entry) Act, 1962 and that the case against him is *sub-iudice*.

SHRI FARIDUL HAQ ANSARI: May I know "-hat is the case about?

SHRI JAWAHARLAL NEHRU: Presumably illegal entry into Pakistan, that is. crossing the border.

SINO-PAK BORDER UNDERSTANDING IN OCCUPIED KASHMIR AREA

fSIffII DAHYABHAI *176. */ V. PATEL: f LSHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the response or reaction of the Governments of China and Pakistan to the protest note sent by the Government of India with regard to the Sino-Pakistan border understanding in the occupied Kashmir area; and
- (b) the steps, if any, taken by Government to safeguard the Indian territory?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) While the Government of Pakistan have not replied to our protest note about their agreement with China to "locate and align their common border." the Government of China have recently sent a reply which is now under study.

(b) As things are it is not possible to stop the Governments of Pakistan and China from entering into an agreement over Indian territory which is under Pakistan's unlawful occupation. But we have made it abundantly clear to both that any agreement, provisional or otherwise, which seeks to submit certain parts of Indian territory to foreign jurisdiction will not be binding on us.

SHRI A. B. VAJPAYEE: May I know if at any time the Government of China recognised India's sovereignty over Jammu and Kashmir and, if so, when?

Shri JAWAHARLAL NEi|RU: So far as I know, at no time did they clearly acknowledge India's sovereignty. They gave some such impression by some of their vague references to it but later, they always added that that was a matter to be decided or something to that effect.

fThe quesiton was actually asked on the floor of the House by Shri Dahyabhai V. Patel.